

①

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 07/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CA/7/2016  
NAME OF THE PETITIONER(S) : India Infrastructure Fund  
NAME OF THE RESPONDENT(S) : Karaikal Port Pvt Ltd  
UNDER SECTION : 98(1) of Companies Act 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	RAJENDRAN RAGHAVAN	Counsel for Indian Bank	gnt
2.	Shona Malin	Counsel for the Applicant	Shona Malin
3.	VISAY KUMAR	} Counsel for Respondent 2 to 4	H V. J. Arul Raj
4.	V. J. ARUL RAJ		
5.	DEV ESTHWAAR J For M/s. Shiva Kumar & Suresh	Counsel for Karaikalport	J. J. J.

### **ORDER**

Counsel representing both the parties are present. Counsel for respondents stated that the parties had meetings in relation to the talks for settling the matter and today also there is a possibility of a meeting where the parties are continuing their discussions regarding the settlement in this matter alongwith two other connected matters, CP 6/2016 and TCP/174/2016. Counsel for petitioner prayed time to make submissions regarding the settlement. Considering the submissions of both the counsel, time is enlarged at their request for making submissions regarding the final outcome of the same. Put up on 21.11.2017 at 10.30 A.M.

  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

bc